

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

Item No. 7
(IB)-486(PB)/2018

IN THE MATTER OF:

Usha Devi Applicant/petitioner
Vs.
Praveer Construction Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.11.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner:
For the respondent :

ORDER

CA-1177(PB)/2018

First report of CoC meeting along with constitution of CoC is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

In the meanwhile, IRP prayed that there are only three financial creditors and exemption should be granted to appoint Authorised Representative. The provisions of law is very clear that if the number of creditors in a class exceeds 10, then only Authorised Representative is appointed. Accordingly, IRP is allowed to invoke the provisions for appointment of Authorised Representative as per law.

The application stands disposed of in terms of above order.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

14.11.2018
Aarti